[Mr. Chairman.]

the date the order in question was communicated to him' be substituted."

The motion was negatived.

MR. CHAIRMAN: The question is:

"That the following modification be made in the All India Services (Discipline and Appeal) Rules, 1955, namely:—

Rule 21

(7) Rule 21 be deleted."

The motion was negatived.

THE PRIZE COMPETITIONS BILL, 1955

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to provide for the control and regulation of prize competitions, as passed by the Lok Sabha, be taken into consideration."

[MR. DEPUTY CHAIRMAN in the Chair.]

Sir, this Bill is of a very urgent nature. It deals with one of the evils from which our society has been suffering for a considerable time past. Now, crossword puzzles or such competitions are sought to be defended in one quarter on the ground that they exhibit some intelligence or skill. It might or might not be some skill or intelligence. But it will be found that there are a number of factors that make it a matter of complete gambling. And, therefore, it was considered that Government should step in and have recourse to certain legislation in this behalf. So far as this matter is concerned, it is dealt with as a subject in the State List and, therefore, it was not open ordinarily for the Central Government to step in, unless action had been taken under article 252 of the Constitution. Now, when this question was raised, we made a reference to the State Governments and we said that either they must take recourse to some legislation in this behalf, or they might empower the Central Government to legislate under article 252. If the Legislatures of two or more States agree that legislation on this question should be undertaken by Parliament, then after such a Resolution has been passed by the Legislature or Legislatures in at least two States, it is open to Parliament to undertake legislation. And, thereafter those two States would naturally be governed by this legislation. In addition, if there are any other States that are also willing to fall in line, then they can pass a Resolution in their respective Legislatures and automatically this particular legislation will apply. Now, when this Bill was introduced in the Lok Sabha, about three Legislatures had passed the necessary Resolutions in favour of action by the Central Government under article 252. Thereafter......

SHRI H. C. DASAPPA (Mysore): Which are those three States?

SHRI B. N. DATAR: They are Andhra, Bombay and PEPSU. These were the three States that have passed Resolutions first; and after the Bill was introduced and before it was considered, about four other States also followed suit and the names of all these States have been given in clause 1.

Now, so far as the merits of this Bill are concerned, the policy that Government had to follow was naturally one in respect of which there was a large measure of agreement. When the Government of India took up this question with the State Governments, they found that there was considerable difference of opinion. There were some States which were absolutely in favour of a complete ban. There were other States which did not want the Centre to step in at all. But there were a number of other States which stated that, instead of actually banning or prohibiting all these competitions, what ought to be

done was to regulate them and to introduce a licensing system. Now, as there was a large measure of agreement on this question, Government ultimately considered the matter and they prepared a draft on the principles which were generally accepted.

Now, one or two questions arose in this connection—what ought to be the extent of the maximum prize per month so far as such competitions were concerned. At one time, it was considered that it might be more than one thousand rupees; it might be ten thousand rupees. But ultimately Government found that almost all the States were agreed that the maximum prize that could be given every month should not exceed Rs. 1,000. So far as that point is concerned, there has been a very large measure of agreement.

Secondly, it was also laid down that even in respect of all such prizes or competitions the value has to be below one thousand rupees and not to exceed that. In all these cases, there ought to be a system of licensing. Those companies or persons who desire to introduce or run such competitions, have to take a licence and after that, they are subject to certain rules and conditions. They are accountable to Government; all the account books have to be shown and all the material that they have got have also to be shown to Government authorities. All this has been done with the idea that there ought to be no undue profiteering or no profiteering at all. A number of cases must have come to the notice of hon. Members, where some companies have made money in sums of lakhs. Only recently one of such companies has sent a circular letter to hon. Members. I have also received one. And from enquiries made, it appears that, in the course of the year, the receipts amounted to forty lakhs of rupees and that they were paying about Rs. 5 lakhs as tax to the State Government. My hon. friend knows that.

It was considered that all this was an absolute evil because thereby people would be tempted to find out what their fortune would be. Instead of following the regular, legitimate professions, they spend their time over the alleged exercise of their intelligence and they believe that if they come to a correct solution, they are likely to get a prize. But there also it will be found that it is not merely a question of the extent of intelligence. There are certain answers which are stated as 'model' answers or 'fixed' answers. These answers may or may not tally with the particular answers given by a particular person even though otherwise they might be correct. Therefore, so far as these competitions are concerned, there is a larger element of chance of profit or chance of ruin instead of merely the exercise of one's intelligence. Sometimes it has been found—very unfortunately—that there are certain newspapers that are almost living on the profits earned from these competitions. I had a case where a very high placed officer of the Central Government tendered his resignation. He was drawing about twelve or thirteen hundred rupees. I wondered why he wanted to resign and I called him. Then he told me, to my surprise, that he was going to a particular press as its crossword puzzles' editor on a monthly salary of Rs. 2,500. That is how this evil has been increasing and when there is so much unemployment and when the economic backwardness is there, people are naturally anxious to get rich by whatever means it is possible. In such a case, society or the Government has to step in and has to control it. Sometimes people have to suffer from the consequences of their own acts of unwisdom. It is for this purpose that this Bill has been introduced. The Bill is very simple in structure and the time allotted for this Bill is not much—it is only one hour. So, I would not take much time of this hon. House and I would commend this Bill to the approval of the House.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the control and regulation of prize competitions, as passed by the Lok Sabha, be taken into consideration."

Mr. Deokinandan Narayan. Five minutes each: I have four names before me. There are a number of amendments.

श्री देवकीनन्दन नारायण (मुम्बई): उपसभापति जी, अभी मैं मंत्री महोदय के भाषण को बहुत ध्यानपूर्वक सुन रहा था और उन्होंने यह कहा कि "these competitions are an absolute evil" तो मेरी समझ में नहीं आया कि एब्सोल्यूट ईविल होने के बाद इस तरह का विधेयक क्यों लाया जाता है और इसे संपूर्णतः क्यों नहीं रोका जाता। जब आप मानते हैं कि यह गैम्बलिंग है, एक ईविल है, तो आपकी कोशिश यही होनी चाहिये कि यह पूरी तरह से रोका जाय। यहां जिस हद तक रोकने की कोशिश हो रही है उस कोशिश से मुझे यह डर है कि यह बीमारी कम न होगी मगर बढ़ेगी। मासिक एक हजार तक इनाम की मियाद रखी गई है। इसका मतलब तो यह है कि जो आज तक इस रोजगार को नहीं करते थे, वे भी इस रोजगार को करने लग जाएंगे। आजतक तो बड़े अखबारात में ही ये बातें हुआ करती थीं और बड़े ही रोजगारी इस काम को करते थे, लेकिन जब आपने एक हजार रुपये की मियाद रख दी है, तो अब साप्ताहिक और छोटे छोटे अखबारों में भी ये बातें चलने लगेंगी और गरीब और बीच के लोग भी इस रोजगार को करने लग जायेंगे। इस तरह आप यह बीमारी कम करने की कोशिश कर रहे हैं परन्तु यह कम होने वाली नहीं है।

दूसरी बात जो मैं कहना चाहता हूं वह यह है कि आपने देखा होगा कि क्रास वर्ड पजल की बीमारी खास कर विद्यार्थियों में है, खास कर कालेज स्टूडेंट्स में है। आप बसेज में रेल में, देखते होंगे कि विद्यार्थियों के हाथ में क्रास वर्ड पजल का कागज रहता है और वे उस पर कुछ लिखते रहते हैं। उनका पढ़ना छूट जाता है, उनका अभ्यास छूट जाता है, उनका घर छूट जाता है और इस तरह क्रास वर्ड पजल के पीछे हमारे तमाम नवयुवक और नवयुवतियां अपने को खराब करते हैं। इस लिहाज से मैं आपसे कहूंगा कि यदि आप आगामी पीढ़ी को बचाना चाहते हैं, तो इस बीमारी को सिर्फ आप कम न करने की कोशिश करें किन्तु बिल्कुल ही बन्द कर दें क्योंकि इस तरह यह कम होने वाली नहीं है।

कुछ लोग यह कहते हैं कि यह है विली टैक्स, किया जाय। लेकिन मेरी समझ में नहीं आता कि *जब यह एब्सोल्यूट ईविल है तो हैवी* टैक्सेशन से यह किस तरह कम हो सकती है। यह तो वही आर्ग्युमेंट हुआ जो कि शराब के बारे में दिया जाता है कि अगर आप हैवी टैक्सेशन करियेगा तो शराबी आप से आप शराब पीना छोड़ देंगे। परन्तु यह ख्याल में कभी नहीं आया कि टैक्सेशन बढ़ता गया, शराब बढ़ती गई और शराबियों की तादाद भी बढ़ती गई। जब आप इसमें इनाम की मर्यादा कम कर रहे हैं तो इसमें हिस्सा लेने वालों की तादाद बढ़ेगी, कम नहीं होगी।

आपको पता होगा कि प्रेस कमीशन ने भी इस बात की सिफारिश की है कि यह पूरी तरह से बन्द कर दिया जाय, रोक दिया जाय। मेरी समझ में नहीं आता कि जब प्रेस कमीशन ने सारे हिन्दुस्तान में घूम कर देखा और यह सिफारिश की कि इसको बन्द कर दिया जाय तो फिर आप यह क्यों कहते हैं कि यह चलाया जाय।

एक बात और मुझे कहनी है और वह यह है कि प्रेस कमीशन ने पांच सौ की मैक्सिमम सिफारिश की है। किन्तु प्रेस कमीशन की सिफारिश भी हम मानने के लिये तैयार नहीं हैं। हमने पांच सौ रु० को एक हजार रु० कर दिया है। अभी मंत्री महोदय कह रहे थे कि पहले हम दस हजार करना चाहते थे, मगर बाद में हमने एक हजार ही कर दिया। जब दुनिया चाहती है कि इसको बन्द कर दिया जाय और प्रेस कमीशन चाहता है कि मैक्सिमम पांच सौ कर दिया

जाय, तो क्या जरूरत है कि आप इसको एक हजार करें ? प्रेस कमीशन की सिफारिश को भी आप मानने के लिये तैयार नहीं हैं। प्रेस कमीशन कहता है कि यह अनजर्नलिस्टिक एक्टिविटी है और इस एक्टिविटी को किसी तरह से भी अखबारों में स्थान नहीं मिलना चाहिये। उन्होंने यह सिफारिश आगे चल कर की है कि इसकी प्रिंटिंग अखबारों में बन्द कर दी जाय। जब प्रेस कमीशन ने यह सिफारिश की है कि इसको अखबारों में स्थान न दिया जाय, अखबारों के जरिये इसको न चलाया जाय, तो वह सिफारिश क्यों नहीं मंजूर की गई कि अखबारों से इस बीमारी को खत्म किया जाय ? इसको आगे बढ़ाने में अखबार वालों का बड़ा स्वार्थ है। अभी मंत्री महोदय ने यह बात मंजूर की कि इसी की पैदाइश पर बहुत से अखबार चलते हैं। दुनिया को धोखा दिया जाता है और अखबारों की खपत अधिक करने के लिये उनमें इस तरह के कम्पटीशन रख दिये जाते हैं। इसलिये मंत्री महोदय से मेरी यह सिफारिश है कि वे अखबारों में इस तरह की एनट्रीज का छपना कानूनन बन्द कर दें।

इसके बाद जो दो चार अमेंडमेंट आये हुये हैं, उनकी ओर मैं आपका ध्यान खींचना चाहता हूं। एक अमेंडमेंट हमारे भाई रेड्डी साहब का है जिसे देख कर मुझे कुछ दुख हुआ। यदि आप प्राइज कम्पटीशन को खत्म करना चाहते हैं या कम करना चाहते हैं तो जिस मर्यादा को गवर्नमेंट ने मंजूर कर लिया है कि एंटरीज दो हजार से ज्यादा न हों, उस मर्यादा को यदि आप निकाल देते हैं तो फिर नफाखोरी अधिक करने का दरवाजा खुल जाता है क्योंकि दो हजार इंटरीज से यह मतलब होता है कि पैदाइश के ऊपर एक मर्यादा रख दी जाती है। आप उस मर्यादा को निकाल देते हैं तो फिर अधिकाधिक पैदाइश का रास्ता खुल जाता है और सब तरह के करप्शन और बुराइयां पैदा हो कर रहेंगी। इसलिए मैं आपसे प्रार्थना करूंगा कि जो कुछ, खास कर के लोक सभा में प्रतिनिधियों के कहने पर मंजूर किया गया, उसको यहां दूर करने की जो कोशिश होती है वह ठीक नहीं है, बल्कि गलत है और खतरनाक है।

श्री हि० च० दासप्पा : वह ठीक है, लेकिन कैसे कोई लिमिट कर सकता है दो हजार के लिए ?

MR. DEPUTY CHAIRMAN: It is time.

SHRI DEOKINANDAN NARAYAN: Two minutes more, please.

इस समय मेरे पास समय नहीं है, इसलिए मैं बाद में एमेंडमेंट मूव करने के समय उसका जवाब देने की कोशिश करूंगा।

इसके बाद एक तरमीम है, मेरी बहिन चन्द्रावती लखनपाल की। इस तरमीम को पढ़ कर भी मैं कुछ अचम्भे में आया। अंगरेजों के वक्त यह अक्सर कहा जाता था कि शराब की पैदाइश के बगैर आपकी शिक्षा का काम नहीं चल सकेगा, प्राइमरी एजुकेशन बढ़ नहीं सकेगा क्योंकि जब आप हमें शराब के जरिये पैसा लेने देंगे तभी हम शिक्षा को चलाएंगे। मैं तो यह कहना चाहता हूं कि इस तरह से बुरे काम से पैदा किया हुआ पैसा कभी अच्छे काम में नहीं लगाना चाहिए। यदि हमें शिक्षा बढ़ानी है तो उसके और भी बहुत से रास्ते हैं जिनसे हम पैसा इकट्ठा कर सकते हैं और अपने बच्चों को पढ़ा सकते हैं। महात्मा गान्धी ने हमें अपनी सारी उम्र यह सिखलाया कि यदि आपका उद्देश्य अच्छा है तो आपके मार्ग (मीन्स) भी अच्छे होने चाहियें। उन्होंने एक जगह कहा है :

> "Our progress towards the goal will be in exact proportion to the purity of our means."

जब हम मान चुके हैं कि प्राइज कम्पटीशन एक जुआ है, जब हम मान चुके हैं कि यह एक एब्सोल्यूट ईविल है, तो फिर मैं नहीं समझता कि एब्सोल्यूट ईविल से पैदा किया हुआ पैसा बच्चों की शिक्षा के काम में लगाया जाय। वे कभी शिक्षित नहीं हो सकते हैं इस रास्ते से।

[श्री देवकीनन्दन नारायण]

जिस पैसे से आदमी अनीति की ओर जाता है, अधःपतन की ओर जाता है उस पैसे को यदि आप अपने बच्चों की शिक्षा में लगावेंगे तो वह शिक्षा कभी कामयाब नहीं होगी, उस शिक्षा से हमारे बच्चे कभी सुशिक्षित न होंगे।

इसीलिए मेरी बहिन चन्द्रावती से प्रार्थना है कि इस तरह से बच्चों की शिक्षा के लिए पैसा पैदा करने की कोशिश उन्हें नहीं करनी चाहिए। यह हमारी संस्कृति के खिलाफ है और उसे हमें छोड़ देना चाहिए।

SHRIMATI MONA HENSMAN (Madras): Mr. Deputy Chairman, I rise up to my time. I trust the guillotine is to be placed on these prize competitions and, therefore, it is but right that a guillotine should be placed on the speeches of the Members of this House because there is no time for everything to be passed before the end of the session. I hope and trust that the hon. Minister in charge of this Bill will think more than once about the suggestions that I will put forward now.

This Bill having been discussed in the other House, as a Money Bill it is also for this House to consider it more as a social Bill than as a Money Bill that will affect the framework of the society. It is but right that the Government should take steps to concentrate upon it to guide the steps of the citizens of our country. Therefore, Sir, we have decided that the spirit of excitement, the spirit of adventure, the spirit of gambling should not go to its utmost limit. There should be some logical boundaries to such excitements. Sir, I would limit my speech although, I trust, you will excuse me for speaking on rather broad principles although it is the first reading of the Bill, because it prevents speaking again.

On page 2 of the Bill, I would request the hon. Minister, to add a few words here and there. Sir, we in the educational sphere have discovered that the minds of students and rather the minds of their parents or lawyers or some other people have resorted to all sorts of means which we call malpractice. In Clause 2(b) we have defined money as including a cheque, postal-order or money-order. But, Sir, it is very likely that for sending money from one person to another some forms other than the three mentioned in the Bill may be resorted to. For instance, postage stamps, revenue stamps, travellers' cheque and things like that. I would suggest that in due course the hon. Minister in charge of the Bill can bring *some words to check it.* I do not want to bring an amendment. It is a suggestion that we should have some words added that these competition promoters may not resort to sending money in any form other than those prescribed by ordinary means by Government.

Next, Sir, I would ask the hon. Minister to look at the last words of sub-clause (d) of clause 2—"letters, words or figures". When you say that, I would ask him to legislate in some way that pictures and the like should not in any way be brought forward for these prize competitions. One can easily avoid that.

MR. DEPUTY CHAIRMAN: It is there in that very clause—"picture prize competition".

SHRIMATI MONA HIENSMAN: He will introduce it as he likes, but I am pointing out that the public will now resort not to have a competition of letters, words and figures but some other things such as picture prize competition.

Again in clause 3(b) the words "'distribution' shall be construed accordingly" occur. I trust the law will confine itself strictly to limiting this distribution to papers, dailies, magazines and such other things. These things, as the hon. Minister has said, are practically living on the

outcome of the income from the crossword puzzles.

Sir, I congratulate the hon. lady Member of this House who has gone further in her perspective than the hon. gentleman, who introduced this amendment in another place. Now, Sir, if a limit of 2,000 is put we know how difficult it is to draw the distinction. The offices are closed for gazetted holidays, postal holidays and for the week-end. Who is to know that 4000 or 5000 entries have reached? Who is to know whether 2000 entries or more have come at one door or the other?

Next comes the difficulty of returning the money in case the entries exceed 2,000. Sir, this is going to lead to far more fraud, far more cooking up of accounts and far more asking for admissions. I would ask the hon. Minister in charge of the Bill to resort to his original suggestion since the first clause without this addition would not be practical and would not be helpful to the country.

I congratulate the Minister for trying to check the unhealthy excitement that goes on for 22 weeks in the year in case of a particular weekly or periodical and also to check the lure to get rich quickly. That is not adventure in the best sense but it is muddle-headed gambling that leads to unhealthy tendencies and leads one to spend beyond what one gets.

श्री अब्दुर रज्जाक खान (पश्चिमी बंगाल) : जनाब डिप्टी चेयरमैन साहब, जनाब वाला, उसूल और नीति के लिहाज से हम इस किस्म का जो गैम्बलिंग है, उसके खिलाफ हैं । इस तरह की ठगी सोसाइटी को खराब करने वाली है और इससे मुल्क की आयन्दा नस्ल बेकार हो जाती है और इस प्राइज कंपटीशन को भी हम एक तरह का गैम्बलिंग समझते हैं । आप सब लोगों को अच्छी तरह से मालूम है कि हमारे मुल्क में इन दिनों यह गैम्बलिंग बहुत ज्यादा बढ़ रही है । इस गैम्बलिंग को चलाने वाले मुल्क के बड़े बड़े सरमायेदार हैं और वे इसको तेजी से सारे मुल्क के अन्दर फैला रहे हैं । इस तरह का मजाक हमारी सोसाइटी में इन सरमायेदारों ने फैला रखा है जिससे हमारे देश के बच्चे खराब हो रहे हैं । इस मजाक का सब से ज्यादा फायदा उठाने वाले हमारे सरमायेदार ही हैं, वे इससे काफी नफा कमा रहे हैं । इस प्राइज कंपटीशन में जो लोग दाखिला भेजते हैं, उनको किसी तरह का फायदा नहीं होता है और न हमने इस तरह का फायदा लोगों को होते देखा। अगर इस चीज को गौर से देखा जाय तो इससे अवाम को किसी तरह का फायदा नहीं हो रहा है बल्कि नुकसान ही ज्यादा हो रहा है ।

इस प्राइज कंपटीशन की हिमायत में ५ह कहा जाता है कि हमारे स्टूडेन्टों के लिए यह एक तरह का "इंटलेक्चुअल फ्री रिक्रिएशन" है । आज हमारे नौजवानों को और जो बच्चे आयन्दा नस्ल के तैयार हो रहे हैं उनको हमारे देश के सरमायेदार इस तरह के मजाक से बिगाड़ रहे हैं । वे लोग नहीं चाहते कि हमारे देश के नौजवान अच्छे रास्ते पर चलें । इन लोगों को केवल नफा कमाने से ही मतलब रहता है और दूसरों की भलाई बुराई से कोई मतलब नहीं रहता है । सिर्फ पैसा कमाना ही इन लोगों का मकसद रहता है । इन लोगों ने जो मजाक, जो ईविल हमारे देश के अन्दर इस समय फैला रखा है उसे जल्द से जल्द बन्द करने की जरूरत है । जब आपने मुल्क में सोशलिस्ट तरीके की हुकूमत लाने का एलान किया है, सारे मुल्क में यह आवाज आपने डाली है, तो इस तरह का मजाक जो हमारे देश में सरमायेदारों ने फैला रखा है उसको क्यों नहीं जल्दी बन्द किया जाता है ? जब तक आप इस चीज को पूरी तरह से बन्द नहीं करेंगे तब तक आप मुल्क में सोशलिस्ट तर्ज की हुकूमत नहीं ला सकते हैं । दूसरे मुल्कों में इस तरह की बातें आप नहीं पायेंगे, वहां पर खेलकूद और दूसरी तरह की तफरीह लोगों के लिए होती हैं । जिस तरह की गैम्बलिंग हमारे मुल्क में चल रही है, उस तरह की वहां पर कोई चीज नहीं है । वहां पर सरमायेदारों को फायदा पहुंचाने के लिए इस

[श्री अब्दुर रज्जाक खान]

तरह का मजाक नहीं चलता हैं, वहां पर तो जनता और अवाम को अच्छे किस्म की तफरीह मुहय्या की जाती हैं । जनाब वाला, आप देखेंगे कि हमारे देश में अखबारों में इस तरह का मजाक बहुत ज्यादा निकला करता हैं । आप सब लोगों ने देखा होगा कि अखबारों में पूरे पेज में, बड़े बड़े कालमों में और बड़ी बड़ी हैंड लाइनों के जरिये इस तरह के प्राइज कंपटीशन के इश्तिहार निकला करते हैं । जब नौजवानों के हाथों में अखबार जाते हैं तो उनकी पहली नजर इस तरह के इश्तिहार की ओर खिच जाती हैं । जिस तरह से यह बीमारी हमारे मुल्क में फैल रही हैं उसकी जिम्मेदारी हमारे मुल्क के अखबारों पर बहुत ज्यादा हैं । वे इस बीमारी को फैलाने में बहुत बड़ा काम कर रहे हैं । सरमायेदार अखबारों के जरिये इस तरह का मजाक कर रहे हैं । अब देखना यह हैं कि आया इस बिल में इस मजाक को कंट्रोल करने के लिए कुछ किया गया हैं या नहीं । सरकार की ओर से कहा जा रहा हैं कि हम इस मजाक को कंट्रोल करने जा रहे हैं और एक हजार तक की मोहलत दी गई हैं और इसके लिए भी हर एक को लाइसेंस लेना होगा, सरकार को हिसाब दिखाना होगा । मगर मेरा ख्याल तो यह हैं कि जहां इस तरह का लाइसेंस दिया जायेगा वहां पर हमारे देश के सरमायेदार हर १५ दिन और महीने में इस तरह के लाइसेंस लेते रहेंगे और इस धन्धे को जिस तरह से अब तक करते आये हैं उसी तरह से चालू रक्खेंगे । इसलिए आप यह बात अच्छी तरह से समझ लीजिये कि जिस रास्ते से आप अपना मकसद हासिल करने जा रहे हैं, क्या आप उसमें कामयाब हो सकते हैं ? जिस मकसद को आप हासिल करना चाहते हैं, वह क्या आप इस कानून के जरिये कर सकते हैं ? मेरा ख्याल तो यह हैं कि जो कानून इस समय लाया गया हैं उससे यह बुराई दूर होने वाली नहीं हैं । रोक जो थोड़ी बहुत लगाई गई हैं उसका सारा दारोमदार अफसर के ऊपर होगा कि वह किस तरह से कार्यवाई करता हैं । लेकिन जो कुछ इससे होने वाला हैं उससे यही नतीजा निकलता हैं कि इस तफरीह के लिए कुछ लोग इसरार कर रहे हैं । यहां जरूरत इस बात की हैं कि कम से कम रुपये की तादाद को घटा दिया जाना चाहिये था, मगर वह भी नहीं किया जा रहा हैं । अगर यह तादाद कम कर दी जाती तो हम समझते कि रफ्ता रफ्ता एक दिन ऐसा आयेगा जब यह खराबी हमारे मुल्क से बिल्कुल खत्म हो जायेगी, मगर वह भी हमें नहीं दिखलाई देती ।

इसके साथ ही साथ मुझे एक और बात यह भी कहनी हैं कि प्राइज कंपटीशन के लिए आज बाजारों में, मुहल्लों में कनवेंसरों द्वारा कंवेसिंग की जाती हैं, उसको रोकने के लिए इस बिल में कोई तजवीज नहीं की गई हैं । आज हम सब लोग देखते हैं कि मुहल्लों में ये कंवेसर बच्चों को खराब करते हैं और इस तरह से अपना कमीशन जो २० और २५ परसेंट होता हैं कमाते हैं । यह भी एक तफरीह बन गई हैं और इससे बहुत ज्यादा नुकसान हो रहा हैं । अगर हमने इस चीज की ओर तवज्जो न दी तो बिल को पास करने से कोई खास फायदा होने वाला नहीं हैं । मैं आनरेबिल मिनिस्टर साहब से पूछता हूं, सवाल करता हूं कि अगर आप मेरी तजवीजों पर अमल नहीं करेंगे तो यह चीज हमारे मुल्क में बन्द होने वाली नहीं हैं । चुनांचे, मैंने इस खराबी के मुताल्लिक जो बातें बतलाई हैं उनकी तरफ जरूर गौर किया जाये । अगर आप ने ऐसा न किया तो बहुत जल्द आपको यह बिल इस हाउस में दुबारा गौर और तरमीम करने के लिए लाना होगा ।

MR. DEPUTY CHAIRMAN: Mr. Govinda Reddy, do you wish to move your amendment?

SHRI M. GOVINDA REDDY: I do not wish to move my amendment.

MR. DEPUTY CHAIRMAN: Mr. Raghavendrarao, do you want to speak now, and not on your amendments?

SHRI RAGHAVENDRARAO (Hyderabad): Yes, Sir. I want to speak now.

MR. DEPUTY CHAIRMAN: Please take five minutes.

DR. SHRIMATI SEETA PARMANAND: Sir, I also wish to speak.

SHRIMATI CHANDRAVATI LAKHANPAL: Sir, I also want to speak.

SHRI KANHAIYALAL D. VAIDYA: I also want to speak, Sir.

MR. DEPUTY CHAIRMAN: All will have a chance to speak for five minutes each.

SHRI RAGHAVENDRARAO: Sir, I rise to welcome the measure, and especially the spirit and the noble intentions underlying it. The Bill seeks to afford protection not only to the unwary middle class, but to the Press also, inasmuch as, it claims to save the Press from an unjournalistic menace.

The mover deserves the gratitude of both the Press and the public for saving them, to a certain extent at least, from this danger of betting. It is admitted that under the present conditions, it may not be wholly possible to immediately eradicate and put a stop to all sorts of evils, whether they relate to gambling or to races, which have been allowed to run as usual, legally, of course, under a valid licence.

After all, an evil is an evil: the mere *alibi* of a Bill like this may not or cannot absolve the guilt even though it might have been licensed in journalism. This may mean almost granting a licence to a type of fugitive from laws for an avowed unjournalistic enterprise, and a mere licence does not make a virtue of an evil. There seems to be a lot of confusion everywhere. If it is really a genuine game of skill and intelligence, as is claimed by the sponsors, then let it be allowed to go unhampered in newspapers without any condition or an entrance fee. But here the question arises as to why a deserving reader should be debarred from the benefits of a prize with no entry fee offered by an enterprising and a profitable concern, just as a worker therein could claim an extra bonus and the like.

Sir, this is the third measure brought out since the publication of the Press Commission's Report in the cause of the Press and journalists. The Press Commission, which has dealt with almost all sorts of questions, and made some thirty-five recommendations in the interests of the Press, has suggested that the main and proper solution for all the vexed problems connected with the Press is the creation of a Press Council. All other efforts in the absence of that much-needed self-governing Press Council will not serve the purpose for which the Bill stands.

In the end, as an alternative I would say that in the absence of the Press Council, as far as the present Bill is concerned, the best and proper solution or course, consistent with out intentions, would be to have no prize competitions with an entry fee in our newspapers. It is immaterial whether the prize so allowed exceeds Rs. 1,000 or Rs. 10,000. The poison of the gambling evil from which we want to protect ourselves and our Press does not lose its sting by just converting it into some other shape or form.

Then, there is a fear that if a licence is to be issued, the concerned authority should have no power to refuse it to new-comers; otherwise, those already in the field would exploit the situation invariably leading through that abnoxious permit system straight into the blackmarket.

This Act should be made applicable to the whole of India, since Parliament has power to legislate, if it accepts the proposition.

Let there be two kinds of papers, a newspaper coming under the Concurrent List and a competition paper coming under the State List. The licensing authority can even now make a distinction between the two

[Shri Raghavendrarao.]
and grant licences only to the latter category and thus save the Press and the people from this evil.

With these few words, I support the Bill.

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदेश) : उपाध्यक्ष महोदय, अभी तक जितने भी भाषण हुये हैं जिनके द्वारा यह सुझाव दिया गया है कि यह बिल इस प्राइज कम्पटीशन की जो बुराई है उसको रोकने के लिये लाया जाना चाहिये था, उसको बन्द करने के लिये लाया जाना चाहिये था, उससे मैं पूर्णतः सहमत हूं। अभी उप गृह मंत्री जी ने स्वयं माना है कि यह एक जुआ है और इसका बड़ा भयंकर बुरा प्रभाव देशवासियों पर पड़ रहा है। लेकिन अगर वास्तव में यह एक जुआ है, एक ईविल है, तो ईविल के साथ कोई कम्प्रोमाइज नहीं हो सकता और इसलिये इसको बिल्कुल बन्द ही करना चाहिये। लेकिन यदि वे वर्तमान परीस्थितियों में ऐसा सोचते हैं कि यह स्टेप लेना, यह कदम उठाना, उनके लिये संभव नहीं है, तो कम से कम उन्हें इतना तो करना ही चाहिये कि वे ऐसा प्रतिबन्ध इस बिल के द्वारा लगायें जिससे यह जो फ्राड, जुआ या ठगी देश के अन्दर चल रही है जिस के अन्दर गैम्बलिंग का ज्यादा हिस्सा होता है, कम से कम वह गैम्बलिंग का अंश खत्म हो जाय या कम हो जाय। आज जो ये कम्पटीशन्स चल रहे हैं उनके अन्दर क्या आकर्षण है, वे क्यों चल रहे हैं ? असल में बात यह है कि जो भी इन खेलों को या इन कम्पटीशन्स को आर्गेनाइज करने वाले हैं, इनके संचालक हैं या व्यवस्थापक हैं, उनके सामने भी और जो उनमें भाग लेने वाले हैं उनके सामने भी एक बड़ा भारी प्रलोभन है। वे समझते हैं कि इस तरह से वे एक दम माला माल हो जायंगे, एक दम वे रुपये वाले बन जायंगे। हमने इस बिल के द्वारा प्रतिबन्ध तो लगाया है, लेकिन एक ही साइड को हमने डील किया है। जो कम्पेटीटर्स हैं, जो इसमें भाग लेने वाले लोग हैं, उन्हीं पर हमने प्रतिबन्ध लगा दिये हैं। हमने यह रखा है कि प्राइज की कीमत एक हजार से ज्यादा नहीं होगी। हमने यह भी कहा है कि इसके लिये लाइसेंस लेना पड़ेगा और जो लाइसेंस की शर्तों को तोड़ेगा उसके लिये बहुत सी पेनाल्टीज लगा दी गई हैं। यह सब ठीक है लेकिन इस तरह आप एक ही साइड का इन्तजाम कर रहे हैं। जो दूसरी साइड है, जो आर्गेनाइजर्स हैं, जो व्यवस्थापक हैं, वे सब से ज्यादा इस रोग की जड़ में हैं, वास्तव में तो सब से ज्यादा रुपया वही कमाते रहे हैं। मान लीजिये, अगर दो लाख रुपये की आमदनी होती थी तो उसमें से ५० हजार रुपया प्राइज के तौर पर बंट जाता था और बाकी डेढ़ लाख रुपया आर्गेनाइजर्स की जेब में जाता था। इसलिये मेरा यह कहना है कि प्रतिबन्ध काफी रूप में और बड़ी सख्ती के साथ आर्गेनाइजर्स पर लगने चाहियें। जब तक आर्गेनाइजर्स पर प्रतिबन्ध नहीं लगेंगे तब तक ये खेल चलते रहेंगे। यहां थोड़ा सा प्रतिबन्ध लगाने की कोशिश की गई है कि दो हजार इंट्रीज से ज्यादा वे नहीं लेंगे। लेकिन दो हजार इंट्रीज का जो प्रतिबन्ध लगाया गया है वह काफी नहीं है। उदाहरण के लिये मान लीजिये कि उन्होंने हर एक इंट्री के लिये दो रुपया रखा और इस तरह कुल चार हजार रुपया आया। अब उस चार हजार रुपये में से वे एक हजार की प्राइज दे देंगे। इससे ज्यादा वे दे नहीं सकते क्योंकि आपने रोक लगा दी है। अब जो तीन हजार रुपये बचते हैं वे उनकी जेबों में जायंगे। मेरा संशोधन अगर माननीय गृह मंत्री जी मान लें तो उसके अनुसार यह होगा कि जो कुल चार हजार रुपया आता है उसका एक चौथाई यानी एक हजार रुपया ही आर्गेनाइजर्स अपने पास रख सकते हैं, बाकी तीन हजार उन्हें बांटना पड़ेगा। इस प्रकार एक हजार रुपया आर्गेनाइजर्स को मिल जायगा, एक हजार रुपया प्राइज में चला जायगा और बाकी जो दो हजार रुपया बचेगा उसके लिये मैंने यह सुझाव दिया है कि वह एजुकेशनल इंस्टिट्यूशंस में दे दिया जाय। अभी श्री नारायण के द्वारा यह आक्षेप किया गया कि यह एजुकेशनल इंस्टिट्यूशन्स के लिये ठीक नहीं होगा। यह तो उनका एक आदर्शवादी सुझाव है और इस

पर कौन एतराज कर सकता हैं ? लेकिन वर्तमान परिस्थितियों में उस रुपये का सिवाय इसके और कोई सदुपयोग नहीं हो सकता कि उसे एजुकेशनल इंस्टिट्यूशन्स में दिया जाय और वहां पर उसके द्वारा ऐसे प्राइज कम्पटीशन्स हों जो वास्तव में बुद्धि को प्रेरणा देने वाले हों, बुद्धि को तीव्र करने वाले हों । इसलिये यदि मेरा यह सुझाव मान लिया जाता हैं तो आर्गेनाइजर्स के ऊपर एक बड़ा सख्त प्रतिबन्ध लग जाता हैं । जब तक हम आर्गेनाइजर्स पर प्रतिबन्ध नहीं लगाते हैं, तब तक मैं आपको यह विश्वास दिलाती हूं कि आप चाहे कैसा ही बिल क्यों न लायें, प्राइज़ कम्पटीशन चलता रहेगा, वह रोका नहीं जा सकता । इस लिये मेरी माननीय गृह मंत्री से यह प्रार्थना हैं कि वे इस सुझाव को मान कर इस बिल का जो उद्देश्य हैं उसको पूरा करें ।

DR. R. P. DUBE (Madhya Pradesh): Mr. Deputy Chairman, I just want to ask one question from the Government. How are they going to calculate these 2,000 entries? Are they going to depute one of the officials to see that only 2,000 entries are taken up and that the other entries will not be taken up? I personally think it is impossible. The paper might get 10,000 entries and might distribute only Rs. 1,000, keeping the rest of the money itself. You cannot be sure that only 2,000 entries will be taken up unless you depute some responsible person to go there, sit down, count 2,000 entries and then allow the other entries to go back. This is the only question I want to ask and I hope that the Minister will answer this when he replies.

SHRI M. GOVINDA REDDY: Mr. Deputy Chairman, I have great pleasure in supporting this Bill. I agree with Mr. Narayan and other speakers that it should have been completely put an end to; if it was recognised as an evil, there is no reason why it should not have been stopped once for all. The idea of the scheme of this Bill seems to be to give some room, some scope, for a game of intelligence or skill. If that is the idea, I would like to know whether limiting the amount to Rs. 1,000 and not accepting a lower limit was advisable at all. Sir, if we have to promote a game of skill, Rs. 1,000 would be too much of an inducement. Rupees one hundred or rupees two hundred would have been sufficient or the distribution of the prize could be in the form of books or in the form of other articles. I want to suggest to the Government now that the Bill has come up and the Minister does not seem inclined to accept any amendment, to give *instructions to the licensing officers*, when they issue licences, to see that first of all the applicant who applies for a licence is an applicant of some standing, the applicant has got some taste in running a newspaper or is really a man interested not in gambling, not in exploitation, but only in a game of skill.

1 P.M.

Secondly, the entrance fee for these entries should be a very nominal amount. I would have very much liked a provision to have been made here in the Bill prescribing the maximum limit of the entrance fee. The entrance fee should not have exceeded in any case two annas or even four annas but now it is open for the man who gets a licence to prescribe any entrance fee. Of course, one may say that the optimum limit of the prize that is to be distributed in a way, controls the entrance fee. Nobody is going to send in entries in a competition if the entrance fee is, say, prescribed at Rs. 10 for a prize of Rs. 1,000. That, in a way, indirectly, controls but I would have liked it to have been provided for here.

The next thing that I would like to suggest is that this prize competition should be confined only to newspapers. Now as the optimum limit is going to limit the number of prize competitions, we can conceive of these Rs. 1,000 competitions to be multiplied. Anybody may float any

[Dr. R. P. Dube.]
prize competition and may apply for a licence. This is going to increase. This is not in any way healthy. Simply because the prize distributions are less, if the number of these competitions increases, the purpose of this Bill will have been defeated. So in order to ensure that the purpose of this Bill will be fulfilled, I would like the Government to issue instructions through the licensing officer not to permit competitions unless they come from recognized newspapers. Well, Sir, I sent in my amendment with regard to deletion of the words limiting the number of prize competitions, not that I did not want the entries to be limited but because it is not a practical thing. Moreover the wording in the last portion of clause 4 does not sound well. It has been very awkwardly worded. The other House which accepted the amendment which I seek to delete, does not seem to have had regular notice. It seems to have been moved without sufficient notice. So the wording is not good but apart from the wording, my idea was that when we are going to have a Statute, we would conceive of provisions which are practicable. This is not a provision which is practicable as hon. Members have pointed out and I am not going to repeat those arguments.

MR. DEPUTY CHAIRMAN: It is time.

SHRI M. GOVINDA REDDY: I will finish. So I would like to say that if the purpose of this Bill is to be fulfilled at all, it is necessary to issue instructions as I have indicated to the licensing officers, who, in the ultimate resort, will be the controlling officers of these prize competitions.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2·30.

The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE INTER-STATE WATER DISPUTES BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Thursday, the 29th September, 1955, has passed the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do join in the Joint Committee of the Houses on the Inter-State Water Disputes Bill, 1955. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the adjudication of disputes relating to waters of inter-State rivers and river valleys made in the motion adopted by Rajya Sabha at its sitting held on the 12th September 1955 and communicated to this House on the 13th September, 1955 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Shri Piare Lall Kureel 'Talib'
2. Shri Sohan Lal Dhusiya
3. Shri Sunder Lall
4. Shri Vyankatrao Pirajirao Pawar
5. Shri Ramappa Balappa Bidari
6. Shri Chandrashanker Bhatt